

BENCH-I

Mentioning

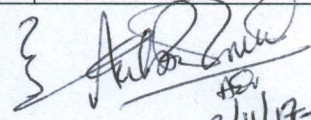
**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

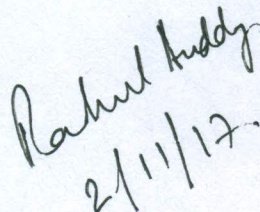
C.P(IB) No. 331/KB/2017  
CA (B).No.462/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02<sup>nd</sup> November 2017, 10.30 A.M**

Name of the Company		Reliance Commercial Finance Ltd -Vs- Laxmi Vinayak Rice Mills Ltd	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. > ARSAB BASU MULLICK, ADVOCATE } For Committee of }   
Creditors } 2/11/17

1. Rahul Baddy, Advocate. } Kanchan }   
Dutta. } R.P. } 2/11/17

**ORDER**

Ld. Resolution Professional (RP) and Ld. Counsel for the Committee of the Creditors (CoC) are present.

Ld. RP moved an application being C.A.No. 462/KB/2017 for necessary directions.

Heard. Admit.

Issue notice on the Promoters, Directors and Chief Financial Officer of the Corporate Debtor. RP is directed to take steps for making effective service on Promoters, Directors and Chief Financial Officer of the Corporate Debtor.



Corporate Debtor is directed to fully cooperate with the RP, failing which appropriate action shall be initiated against them under the Insolvency & Bankruptcy Code, 2016.

List on 10/11/2017.

Urgent certified copy of the order be issued, if applied for, upon compliance of all requisite formalities.

*Sd*

(Jinan K.R.)  
Member (J)

*Sd*

(Vijai Pratap Singh)  
Member (J)